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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 2490 of 1994

New Delhi, dated the 25th October, 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

Shri Gopal Adhikari,
S/o Shri S.N. Adhikari,
P/o 15/220, Dakshinpuri,
New Delhi-110062. APPLICANT

(None appeared)

VERSUS

1. Union of India through
the Secretary, Ministry of
Information & Broadcasting,
Shastri Bhawan,
New Delhi.

2. Director General,
Doordarshan,
Mandi House,
New Delhi.

3. Director,
Central Production Centre,
Doordarshan,
Asiad Village Complex,
Siri Fort,
New Delhi-110049. RESPONDENTS

(None appeared)

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

In this application Shri Gopal Adhikari, a Casual Labour with temporary status has impugned the order of termination of his services with effect from 1.12.94 and has sought for a direction to the respondents to quash the termination orders and reinstate him. However, we note that by order dated 30.9.1995 a copy of which is taken on record

(10)

that the applicant has been appointed as
'Chapras'i on temporary basis w.e.f. 22.9.1995.

2. It appears that it is in the background
of the order dated 30.9.1995 that the
applicant has not been pursuing this O.A. and
under the circumstances this O.A. is dismissed
for default and non-prosecution.

Lakshmi Swamini
(LAKSHMI SWAMINATHAN)
Member (J)

Adige
(S.R. ADIGE)
Member (A)

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